

National Council for Teacher Education (Procedure for Recognition of Certain Categories of Institutions) Rules, 2006

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G.S.R.660(E).--In exercise of the powers conferred by Sub-sections (1) and (2) of Section 31 of the National Council for Teacher Education Act, 1993 (73 of 1993), as amended by the National Council for Teacher Education (Amendment and Validation) Ordinance, 2006 (Ordinance 2 of 2006), the Central Government hereby makes the following rules, namely:--

1. Short title and commencement :-

2. Definitions :-

3. Applicability :-

4. Submission of application and fee :-

5. Time limit :-

6. Processing of applications :-

7. Validation of qualifications :-

8. Certification of amount of fee and compensation, under section 18F to be credited to the fund of the Council :-